

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 170 of 2014 & IA No.187 of 2016

Dated : 29th April, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. Appellant(s)
Versus
Gujarat Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K.Ganesan
Ms. Ranjitha Ramachandran

Counsel for the Respondent (s) : Ms. Suparna Srivastava for for R-1
Mr. Avijeet Kumar Lala
Mr. Sarswat Mahapatra for R-2

ORDER

IA No.187 of 2016, seeking change in name of Respondent No.2, in the Memo of the Appeal. There is no objection by the other side.

Heard and allowed.

Let the name be changed today itself.

We have heard Ms. Suparna Srivastava, learned counsel for Respondent No.1, in this Appeal, being Appeal No.170 of 2014. Mr. M.G.Ramachandran has also been heard in his rejoinder submissions of the Appellant. Thus, the arguments of both the parties are concluded.

Judgment reserved.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

sh/kt